

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 243 of 2021

IN THE MATTER OF:

Bharatiya Kamgar Sena Workmen Union of BDIL **...Appellant**

Versus

Vijay Kumar Iyer, (Liquidator) & Anr. **...Respondents**

Present: -

**For Appellant: Mr. S.B. Upadhyay, Sr. Advocate with
Ms. Meenakshi Rawat, Advocate.**

**For Respondent: Mr. Sumesh Dhawan and Mr. Aakarshan Sahay,
Advocates for Respondent No. 1.
Mr. Chetan Kapadia, Advocate for Respondent No. 2.**

ORDER
(Virtual Mode)

31.03.2021 Heard the Learned Counsel for the Appellant.

2. Mr. Sumesh Dhawan, Advocate accepts notice on behalf of Respondent No. 1 – Vijay Kumar Iyer, (Liquidator). Mr. Chetan Kapadia, Advocate accepts notice on behalf of Respondent No. 2 – Edelweiss Asset Reconstruction Company Limited.

3. Learned Counsel for the Appellant is directed to serve Soft Copy of Memo of Appeal to Learned Counsel for Respondent Nos. 1 and 2.

4. Learned Counsel for Respondent Nos. 1 and 2 are directed to file Reply Affidavits latest by 08.04.2021.

5. List the Appeal 'For Admission (After Notice)' on **9th April, 2021** along with Company Appeal (AT) (Insolvency) No. 140 of 2021 and Company Appeal (AT) (Insolvency) No. 165 of 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)